

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE SECOND DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 9389 OF 2013**

**Between:**

1. M/s. Sindhu Travels, rep.by N. Sasikar S/o. Rama Koteswara Rao, aged 38 years, Occ Business, R/o. Plot No. 11, Habeeb Nagar, Kukatpally, Ranga Reddy District.
2. M/s. Sindhu Travels, rep.by D. Sridevi W/o. Late Narsaiah, aged 32 years, Occ Business, R/o. Plot No. 11, Habeeb Nagar, Kukatpally, Ranga Reddy District.
3. N. Sasikar, S/o. Rama Koteswara Rao, Aged about 38 years, Occ Business, R/o. Plot No. 11, Habeeb Nagar, Kukatpally, Ranga Reddy District.

**...PETITIONERS**

**AND**

1. The Government of Andhra Pradesh, Rep.by its Principal Secretary, Transport Roads and Buildings Department, Secretariat, Hyderabad.
2. The Transport Commissioner, Government of Andhra Pradesh, Somajiguda, Hyderabad.
3. The Joint Transport commissioner, and Secretary, Regional Transport Authority, Somajiguda, Hyderabad.
4. The Dy. Transport Commissioner, and Secretary, Regional Transport Authority, Ranga Reddy District at Attapur.
5. The Dy. Transport Commissioner, and Secretary, Regional Transport Authority, Medak District at Sangareddy.
6. The Dy. Transport Commissioner and Secretary, Regional Transport Authority, East Godavari District at Kakinada.
7. The Regional Transport Officer, Regional Transport Authority, Bheemavaram, West Godavari District.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, in the nature of a Writ of Mandamus or any other appropriate writ order or direction, declaring the impugned G.O.Ms.No.21, Transport, Roads and Buildings (Tr.I) Department, Dated 8.3.2013 of the 1<sup>st</sup> respondent in so far as it relates to revision of taxes in respect of petitioners contract carriage vehicles plying under State Wide (Intra State Routes) Permits as illegal, arbitrary, unjust and violative of Articles 14, 19(1)(g), and 301 of the Constitution of India.

**I.A. NO: 1 OF 2013(WPMP. NO: 11702 OF 2013)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned notification in G.O.Ms.No. 21, Transport, Roads Buildings (Tr1) Department, Dated 8.3.2013 in so far as it relates to State Wide (Intra State Routes) contract carriage Permits in respect of petitioner's contract carriage vehicles, pending disposal of the main Writ petition

**Counsel for the Petitioners: SRI B. SIVARAMAKRISHNAIAH**

**Counsel for the Respondents: GP FOR TRANSPORT**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No. 9389 of 2013**

**ORDER:** *(per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B. Siva Rama Krishnaiah, learned counsel for the petitioners submits that the issue involved in this writ petition does not survive for consideration on account of efflux of time.

The writ petition is therefore dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-V.KAVITHA  
ASSISTANT REGISTRAR**

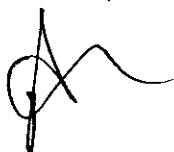
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**SECTION OFFICER**

**To,**

1. One CC to Sri B. Sivaramakrishnaiah, Advocate [OPUC]
2. Two CCs to GP for Transport, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

**T J  
GJP**



HIGH COURT

DATED:02/09/2024

ORDER

WP.No.9389 of 2013



DISMISSING THE WRIT PETITION AS  
INFRACTUOUS

WITHOUT COSTS.

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~~Handwritten Signature~~  
~~26/11/2024~~